

FIR No. 325/20

Police Station : Hari Nagar

State vs

1. Shahid, 2. Faisal,
3. Shoaib, 4. Shabaz Tyagi @ Vicky and
5. Firoz Khan

Under Section : 354(B)/323/509/34 IPC.

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh.Atul Srivastava, learned Additional Public Prosecutor for State
None for applicant / accused

Learned counsel for complainant.

Be awaited.


(SAMAR VISHAL)

Addl. Sessions Judge-08
West District, THC Delhi

21.05.2020

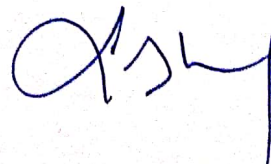
At 1:00 pm

Present : Sh.Atul Srivastava, learned Additional Public Prosecutor for State
Learned counsel for applicant / accused through video-conferencing
(CISCO Webex).

The application for grant of anticipatory bail of accused Shahid, Faisal, Shoaib, Shabaz Tyagi @ Vicky and Firoz Khan was moved.

The allegations against the accused persons are under section 354(B)/323/509/34 IPC. Except 354(B), all other offences are bailable in nature.

It is stated by the counsel for applicant that the complainant himself along with his wife came to the house of applicant and in this regard a cross FIR is also



registered. It is also alleged that some property dispute between the parties is also going on.

Learned Additional Public Prosecutor for the State has opposed the bail application stating that the allegations against the accused are grave in nature.

Investigating officer is also not present today.

Issue notice to the investigating officer to appear in person on the next date.

In the meanwhile, the applicant shall not be arrested till the next date of hearing with the condition that he shall join the investigation as and when called by the investigating officer through a lawful notice.

The applicant shall not try to contact or influence the witnesses in this case.

Put up on **15.06.2020**.



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi

21.05.2020

Bail Application no. 1048
FIR No. 326/19
Police Station : Hari Nagar
State Vs. Harpreet Singh @ Tinku
U/s 307/34 IPC & Sec. 25/54/27 Arms Act

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.

Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

This is an application for grant of interim bail to accused/applicant Harpreet Singh @ Tinku.

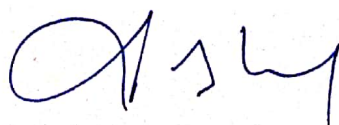
The verification report sought from the IO, has been filed.

It is stated in the application that accused has been falsely implicated in the present case. Accused is not a previous convict and having clean antecedents. Further three co-accused persons have been granted interim bail during Covid-19. Further accused is the only earning hand of his family consisting of his old aged mother who is suffering from old age ailments. It is prayed that accused may be granted 45 days interim bail.

The factum of fracture caused to mother of accused due to fall has been duly verified by the Investigating Officer.

Heard the Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

Keeping in view the facts and circumstances of the case and current prevailing situation, accused Harpreet Singh @ Tinku is granted in-



CC Nos. 13192/2018
Police Station : Hari Nagar
U/s 138 N.I Act
Kanwaljeet Kaur vs Shanti Swaroop Satija

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.
Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).


This is a revision petition/application to modify the order dated 14.05.2020 passed by the Duty MM Ms. Sonam Gupta whereby the applicant was allowed to be released on filing a surety bond and personal bond of Rs. 10,0000/-.

Heard the Ld. Counsel for the applicant through CISCO Webex.

The applicant prays that he be released on personal bond.

Before deciding this application, trial court record is required.

Let the trial court record be called for **23.05.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
21.05.2020

CC Nos. 2910/2018
Police Station : Hari Nagar
U/s 138 N.I Act
Saravjit singh Vs Sampatti Developer

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.
Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

This is a revision petition/application to modify the order dated 14.05.2020 passed by the Duty MM Ms. Sonam Gupta whereby the applicant was allowed to be released on filing a surety bond and personal bond of Rs. 10,0000/-.

Heard the Ld. Counsel for the applicant through CISCO Webex.

The applicant prays that he be released on personal bond.

Before deciding this application, trial court record is required.

Let the trial court record be called for **23.05.2020**.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

21.05.2020

State Vs Pawan
FIR No. 440/2018
Police Station : Ranhola
Under Section : 304A/498A/34 IPC

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

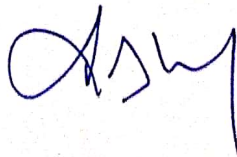
Present : Sh. Atul Srivastava, learned Additional Public Prosecutor for State
Sh. Hement Kumar Srivastava, learned counsel for applicant / accused.

This is an application u/s 439 C.P.C for grant of bail moved on behalf of accused Pawan *inter alia*, on the ground that accused has been falsely implicated in the present case by the police officials and he is in judicial custody since 22.06.2018. Further, remaining co-accused persons have already been granted bail. It is also stated that material witnesses i.e. PW-4 and PW-5 (parents of deceased) have already been examined and both turned hostile. It is prayed that as accused belongs to a poor family and is the bread earner of his family, he may be granted bail.

Learned Additional Public Prosecutor for the State has opposed the bail application stating that number of other public witnesses are yet to be examined and allegations against the accused Pawan are grave in nature.

Heard.

Considering the facts and circumstances of the case and particularly considering the nature of the evidence of PW-4 Sh. Radhey Shyam and PW5 Smt. Rani recorded in the Court as well as the fact that co-accused Shakuntla, Sangeeta, Sonu and Rakesh Maheshwari are already on bail, I deem it fit to allow the bail application of the accused Pawan. Accordingly, accused Pawan is admitted on bail on his furnishing a personal bond in the sum of Rs.25,000/- with one



surety in the like amount on the condition that he will not try to contact or influence the prosecution witnesses.

At request copy of this order be given dasti to learned counsel for accused.

One copy of this order be sent to the concerned Jail Superintendent for information.

Application under consideration stands disposed off accordingly.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
West District, THC Delhi**

21.05.2020


STATE VS DEVENDER RAI
FIR NO. 81/19
POLICE STATION : MUNDKA
UNDER SECTION : 20(b) (ii)(B)/34 NDPS ACT

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Atul Srivastava, learned Additional Public Prosecutor for State.
Learned counsel for applicant / accused.

The matter pertains to the Court of Sh. Sunil Beniwal, learned ASJ and the file is not before this Court. Accordingly, put up on **22.05.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
21.05.2020

**Bail Application 1058/20
FIR No. 314/19
Police Station : Anand Parbat
State Vs. Rohit Kumar
U/s 302/307/324/341/34 IPC**


21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.
None for the applicant/accused.

None has appeared on behalf of accused/applicant.

Bail application be listed on **27.05.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
21.05.2020

FIR No. 254/2018
Police Station : Anand Parba
State Vs. Jitender @ Bhaiya
U/s 307/341/34 IPC

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.


Shri Prashant Yadav, Ld. Counsel for accused/applicant.

This is an application for grant of interim bail to accused / applicant.

Reply to the bail application filed.

It is stated by Ld. Counsel for accused that he does not want to press the present bail application and wants to withdraw the same.

In view of submission of Ld. Counsel, the application for grant of interim bail to accused Jitender @ Bhaiya stands dismissed as withdrawal.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
21.05.2020

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.

Shri Mahesh Patel, Ld. Counsel for accused/applicant.

This is an application for extension of interim bail of accused Avjot Singh @ Bunty.

Reply of Investigating Officer received.

It is submitted by Ld. Counsel that accused has earlier been granted interim bail of 33 days by Shri Vishal Singh, Ld. ASJ, West District vide order dated 21.04.2020 for taking care of his infant daughter, who was stated to be suffering from acute bronchitis. Now, it is requested that the interim bail of accused may be further extended for two months.

Bail Order dated 21.04.2020 called from the Bail Section. Same is perused.

For the reason on which accused was earlier granted interim bail and the current prevailing situation, the interim bail of accused Avjot Singh @ Banny is further extended for a period of 45 days on the Bail Bond already furnished before the Jail Superintendent / Duty Magistrate / Concerned Magistrate.



Accused/applicant shall surrender before the concerned Jail Authorities on 06.07.2020 before 5 p.m.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

Application stands disposed off accordingly.

At request, copy be also given Dasti.



(SAMAR VISHAL)

**Add. Sessions Judge-08
04 West District, THC Delhi**

21.05.2020

FIR No. 25/2020
Police Station : Anand Parbat
State Vs. Vikram Saini
U/s 302/34 IPC

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.

Shri Mahesh Patel, Ld. Counsel for accused/applicant.

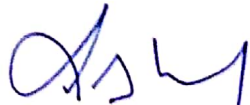
This is an application for grant of bail to accused Vikram Saini.

Reply filed.

Ld. Counsel for accused has filed certain medical documents in respect of son of accused.

Notice be issued to the Investigating Officer with direction to get the said medical documents verified by the next date.

Be listed on **27.05.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
21.05.2020

FIR No. 102/2019
Police Station : Mundka
State Vs. Gaurav
U/s 394/397/468/471/420/411/120B/34/482 IPC R/w
25/27/54/59 Arms Act

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.

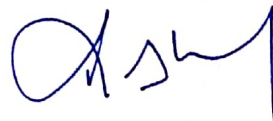
Shri Mahesh Patel, Ld. Counsel for accused/applicant.

This is an application for grant of two months' interim bail to accused Gaurav.

Reply to the bail application filed.

It is stated in the application that the mother of accused is suffering from sever renal stone pain and the doctor has advised operation to remove the stone. Further, the mother of accused is also a patient of hypertension and suffering from high blood pressure. It is further stated that father of got injured due to fall resulting into displacement / dislocation of right side hip for which a surgery is advised by the doctor. It is requested that as accused is the elder son of his parents and his presence is required to arrange money and look after his parents, he may be granted two months' interim bail.

Keeping in view the facts and circumstances of the case and current prevailing situation, accused Gaurav is granted interim bail for 30 days i.e. from 21.05.2020 to 21.06.2020 on furnishing personal bond and surety bond of Rs. 50,000/- to the satisfaction of Ld. Magistrate/ Duty Mag-



istrate with direction to send the ball bonds in the court where trial is pending.

Accused/applicant shall surrender before the concerned Jail Authorities on 21.06.2020 before 5 p.m.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy be also given Dasti.

Application stands disposed off accordingly.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

21.05.2020

FIR No. 81/2018
Police Station : Nihal Vihar
State Vs. Sudhir
U/s 363/328/376D IPC & POCSO Act


21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.
Shri Vijay Pal, Ld. Counsel for the accused/applicant.

Fresh bail application filed.

Issue notice to the Investigating Officer as well as the Complainant/Victim for **23.05.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
21.05.2020

STATE VS ROHIT@ MOHIT
FIR NO. 276/17
POLICE STATION : MUNDKA
UNDER SECTION : 354/376/506/34 IPC
R/W SECTION 4 POCSO ACT

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.


Present : Sh. Atul Srivastava learned Additional Public Prosecutor for State.
Learned counsel for applicant / accused.

Fresh application under section 439 Cr.PC for grant of bail of accused Rohit @ Mohit received.

Reply of the investigating officer also received in which it is stated that the complainant is minor and if the applicant/accused may use his liberty to influence the witnesses.

The allegations against the applicant/accused are under section 354/376/506/34 IPC read with Section 4 POCSO Act. It is mandatory to issue notice the victim/complainant for the next date hearing. Accordingly, issue notice to the victim/complainant as well as investigating officer for the next date of hearing.

Put up on 27.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
21.05.2020

State vs Sanjeet@ Sanju
FIR No. 484/15
Police Station : Mundka
Under Section : 302/394/397/120B/34 IPC
and 25/27 Arms Act.

21.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Atul Srivastava, learned Additional Public Prosecutor for State.
Sh. Ravin Rao, Learned counsel for applicant / accused through video-conferencing (CISCO Webex)

This is an application of interim bail of the accused Sanjeet @ Sanju for 45 days. It is submitted by his counsel that his bail application may be considered in view of the Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020.

Let the bail application be sent to the designated court for this purpose for 26.05.2020.

In the meantime, let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
21.05.2020

**State Vikas Sharma @ Vicky
FIR No. 326/ 19**

Police Station : Hari Nagar

Under Section : 307/34 IPC and 25/54/59 Arms Act.

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.


Present : Sh. Atul Srivastava, learned Additional Public Prosecutor for State.

Sh. Mahesh Kumar Patel, learned counsel for applicant / accused.

This is an application of interim bail of the accused Vikash Sharma. It is submitted by his counsel that his bail application may be considered in view of the Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020.

Let the bail application be sent to the designated court for this purpose for 26.05.2020.

In the meantime, let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
21.05.2020

CC Nos. 6430/2017
Police Station : Hari Nagar
U/s 138 N.I Act
Navin Kumar Vs Sampatti Developer

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.
Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).


This is a revision petition/application to modify the order dated 14.05.2020 passed by the Duty MM Ms. Sonam Gupta whereby the applicant was allowed to be released on filing a surety bond and personal bond of Rs. 10,0000/-.

Heard the Ld. Counsel for the applicant through CISCO Webex.

The applicant prays that he be released on personal bond.

Before deciding this application, trial court record is required.

Let the trial court record be called for 23.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
21.05.2020

State vs Santosh Kumar
FIR No. 310/18
Police Station : Ranhola
Under section 302/201 IPC

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.


Present : Sh. Atul Srivastava, learned Additional Public Prosecutor for State.
Learned counsel for applicant / accused through video-conferencing
(CISCO Webex)

This is an application of regular bail of the accused Santosh Kumar. The regular bail application will be heard on merits on the date already fixed in this case.

Learned counsel for applicant prayed that his bail application may be considered in view of the Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020.

Let the bail application be sent to the designated court for this purpose for 27.05.2020.

In the meantime, let a report be called from Jail Superintendent about the conduct of applicant in jail i.e. a certificate of good conduct during his custody alongwith the period of incarceration. The jail Superintendent shall also specify whether according to jail records, there is any other case against the applicant or not.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
21.05.2020

FIR No. 268/2019
Police Station : Mundka
State Vs. Amar Singh Chauhan
U/s 376 IPC & Section 6 POCSO Act

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.

Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

This is an application for grant of interim bail of accused Amar Singh.

Reply to the bail application filed by IO.


Heard the Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

Before hearing the bail application, let notice be issued to the Jail Superintendent to file the report relating to the medical documents of accused.

Matter also pertains to POCSO Act and in the POCSO Act, it is mandatory to issue notice to the victim of the offence / complainant also.

Accordingly, issue notice to the Victim / Complainant for the next date.

Be put up on 27.05.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
21.05.2020

FIR No. 145/2019
Police Station : Mundka
State Vs. Jitender @ Bata
U/s 392/397/34 IPC

21.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.


Present: Shri Atul Srivastava, Learned Additional Public Prosecutor for the State.
Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

This is an application for pre-ponment of date of hearing on the bail application of accused/applicant.

Heard the Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

For the reasons mentioned in the application, same is allowed and the date already fixed i.e. 02.06.2020 for hearing on the bail application of accused / applicant, stands pre-poned to 26.05.2020.

Application stands disposed off.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
21.05.2020